

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.624
IB-3170(ND)/2019

IN THE MATTER OF:

M/s. Itochu Plastics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Bindal Polymers Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Ms. Kavita Sarin, Adv.

For the RP

**:Mr. Rachit Ranjan, Adv. along
with Mr. Rajesh Parakh, RP**

For Trade & Tax Department

**:Mr. M.L.Garg, Adv. for
Commissioner (Member CoC)**

For the Income Tax Department

**:Mr. Zoheb Hossain, Sr. Standing
Counsel; Parth Semwal & Sanjeev
Menon, Jr. Standing Counsel**

ORDER

It is submitted by Ld. Counsel appearing for the RP that in compliance with the order dated 02.03.2023 he has filed an affidavit. However, the said affidavit is not reflected on the DMS Portal. Therefore, RP is directed to take necessary steps to upload the same within three days. List the matter along with IAs on **29.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)